



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202425/16

DATED: 09/01/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202425/16 dated 09/01/2025 of Norms Committee - II for the year 2024-25 was held on 09/01/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	3 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	4 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	THERMOPADS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00003889AM25
RA File Number	092404000697 AM16
Licence No and Date	0910063313/22/02/2016

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 09.01.2025, as under:

There seems to be omission & typing error in decision since rest of the import items are not mentioned.

Case has been re-examined and case maybe decided as under with **2% wastage**.

Import item No.1: **186.18 kg**

Import item No.2: **58.95 kg**

Import item No.9: **48.92 kg**

Note:

- I. Rest of the import items maybe allowed as applied for.
- II. Description of **import item no. 9** may be amended to read as **Pigment Deep**.
- III. This case is decided only for regularization purpose **on one time basis**.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Dec/202425/16
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00003231AM25
RA File Number	052304000315 AM19
Licence No and Date	0510408138/17/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 19.12.2024, as under: I. Description of the import item at SNo.1 may be corrected as 'Copper Cathodes (Cu 99.99%)'. II. Quantity of import items at Sl.No.1 to 3 shall remain the same as ratified in NC-2 meeting NC/2/Meet/Feb/202324/23 dated 03.04.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM REVIW00004733AM25
RA File Number	039504000484 AM19
Licence No and Date	0310824806/30/10/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004955AM25
RA File Number	052404000544 AM20
Licence No and Date	0510412859/11/12/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots (Containing Net Aluminium - 445350 KG, Silicon - 47100 KG , Copper - 7550 KG (Aluminium- 89.07%, Silicon- 9.42%, Copper- 1.51%))	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004956AM25
RA File Number	052404000751 AM20
Licence No and Date	0510413836/12/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOYS INGOTS CONTAINING NET ALUMINIUM-445350.00 KG, SILICON-47100.00 KG, COPPER-7550.00 KG (ALUMINIUM-89.07%, SILICON-9.42%, COPPER-1.51%)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	KRISTI OVERSEAS

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004783AM25
RA File Number	242404000007 AM21
Licence No and Date	2410043096/11/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	R. M. ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005170AM25
RA File Number	052404000048 AM21
Licence No and Date	0510414175/15/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 SILICON 9.6% - 12%, COPPER 1.5%-3.5%, OTHER MISC METALS APPROX 4% TO 4.5 %, ALUMINIUM 80%-85%	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004959AM25
RA File Number	052404000058 AM21
Licence No and Date	0510414212/20/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOYS INGOTS CONTAINING NET ALUMINIUM 846165.00 KG SILICON 89490 KG, COPPER 14345.00 KG. (ALUMINIUM 89.07%, SILICON 9.42% COPPER 1.51%)	950000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
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Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004917AM25
RA File Number	052304000036 AM21
Licence No and Date	0510414277/28/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-89.07%, SILICON-9.42% AND	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM

		COPPER-1.51%)			IN THE EXPORT PRODUCT
				SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
				COPPER SCRAP	WASTE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HITECH EXTRUSION LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004878AM25
RA File Number	242404000013 AM21
Licence No and Date	2410043123/02/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	950000.00 KGS	BRASS SCRAP (HONEY GRADE)	WASTAGE @ 6% ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE COMPOSITION OF IMPORTED BRASS SCRAP (HONEY GRADE) SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004958AM25
RA File Number	052404000080 AM21
Licence No and Date	0510414297/02/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS ((ALUMINIUM 89.07%, SILICON 9.42%, COPPER 1.51%))	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

				SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
				COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	R. M. ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005171AM25
RA File Number	052404000132 AM21
Licence No and Date	0510414494/26/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:	
SL	ITEM OF QUANTITY ITEMS OF WASTAGE

NO	EXPORT		IMPORT	TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 SILICON 9.6% - 12%, COPPER 1.5%-3.5%, OTHER MISC METALS APPROX 4% TO 4.5 %, ALUMINIUM 80%-85%	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00002501AM25
RA File Number	072404000136 AM21
Licence No and Date	0710116878/13/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 09.01.2025, as under:

Import: 1.05.kg./kg. Content in Export Product.

Note: Grade & diameter of import item will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.01.2025, as under:	

- I. Import items (**Copper Braid**) at **S No. 54 & 55** may be allowed as raw material with **2% wastage on net content** in export product.
- II. Other items may be allowed **as component under GN-4 on net-to-net basis** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 89.07%, SILICON 9.42%, COPPER 1.51%)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE

				NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
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Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00009128AM24
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	EXPORT ITEM QUANTITY	ITEM IMPORT	OF QUANTITY TO BE ALLOWED
1	Lead Ingots (Min Lead Content - 99.97 Percentage) 5189701.00 KGS	Lead battery plates covered by ISRI code word Rails of the quantity applied with 56% lead content	Wastage @6% on the net content of lead in the export product
2	Antimonial Lead Alloy (Lead Content - 98 Percentage) 423680.00 KGS	Lead Battery Waste as per ISRI Code word Rains of the quantity applied with 52% lead content.	Wastage @6% on the net content of lead in the export product
3	Lead Alloy (Lead Content - 98 Percentage) 370424.00 KGS	Lead Battery Waste as per ISRI Code word Rains of the quantity applied with 52% lead content.	Wastage @6% on the net content of lead in the export product

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead/lead alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004832AM25
RA File Number	05AA04035954 AM21
Licence No and Date	0511001462/25/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004119AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Dec/202425/16				
Case Status	Case Approved				
Party Name	NAMO ALLOYS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025				
HQ File Number	HQRNORM REVIW00004952AM25				
RA File Number	05AA04015003 AM22				
Licence No and Date	0511002656/17/05/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:					
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS IMPORT	OF	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM	1000000.00 KGS	ALUMINUM SCRAP		WASTAGE @8% ON THE

		88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)			NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
				SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
				COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00008540AM24
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	MILD STEEL FIRE WOOD LOG HOOP 40-INCH.	33465.00 KGS	MILD STEEL CRC PIPE Q 195	1.05 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005165AM25
RA File Number	05AA04017582 AM22
Licence No and Date	0511002788/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER WIRE ROD MINIMUM PURITY: 99.999%	67000.00 KGS	COPPER CATHODE MINIMUM PURITY: 99.99%	WASTAGE @ 2% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004831AM25
RA File Number	05AA04018190 AM22
Licence No and Date	0511002840/27/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS ALUMINIUM 90.58 percentage SILICON 9.42 percentage	300000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 543480 KGS AND NET SILICON METALS 56520 KGS (ALUMINIUM 90.58 percentage SILICON METALS 9.42) percentage	600000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 452900 KGS AND NET SILICON METAL 47100 KGS (ALUMINIUM 90.58 PERCENTAGE & SILICON 9.42 PERCENTAGE)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	2000000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
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Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	38 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22

Licence No and Date	0511004336/26/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12((ALUMINIUM 86.00 PERCENT, SILICON 10.5 PERCENT, COPPER 2 PERCENT, OTHER METALS 1.5 PERCENT)	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
Note: The wastage allowed above is on the basis of net content of the metal in the export product. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	39 / NC/2/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	ELCON ALLOYS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00180138AM22			
RA File Number	05AA04076831 AM22			
Licence No and Date	0511004614/08/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF	WASTAGE

				IMPORT	TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 543480 KGS AND NET SILICON METAL 56520 KGS (ALUMINIUM 90.58 PERCENTAGE & SILICON 9.42 PERCENTAGE)	600000.00 KGS		ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
				SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory / Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005166AM25
RA File Number	05AA04091506 AM22
Licence No and Date	0511005868/02/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	41 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005304AM25
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22

Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	44 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00004118AM25
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	R T JAIN AND COMPANY
Meeting Number and	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

Date	
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.02.2025, as under:	
Sl No	Export Item QUANTITY ITEM IMPORT OF Quantity TO BE ALLOWED
1	COPPER INGOT (COPPER CONTENT MIN.99%) NET CONTENT:1) 160000.00 Copper Wire KGS Scrap as per ISRI code Druid Cable min CU 40%: 396000.000 KGS COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE MIN CU 40 PERCENT WASTAGE @ 3% ON THE NET WEIGHT OF COPPER IN THE EXPORT PRODUCT
NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of copper scrap (Druid) for manufacturing of copper ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	48 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00001060AM25
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	50 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00008465AM24
RA File Number	03AX04002294 AM23
Licence No and Date	0311016604/26/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.02025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ELECTROLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS.	37396.00 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY ⁷⁴ WITH COPPER CONTENT 99.99%	WASTAGE @ 2.0 % ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE:

- I. THE PURITY OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE CONTENT OF COPPER IN THE IMPORTED COPPER SCRAP.
- II. THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE COPPER CONTENT IN THE ITEM OF IMPORT AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB FOR PROCESSING OF COPPER SCRAP FOR MANUFACTURING OF ELECTRLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS, TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23

Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005161AM25
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	53 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

and Date	
HQ File Number	HQRNORM REVIW00001432AM25
RA File Number	04AX04000534 AM23
Licence No and Date	0411003959/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	56 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005047AM25
RA File Number	05AX04002097 AM23
Licence No and Date	0511015525/31/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/2/2022-TSW dated 09.01.2025, as under: I. Quantity of import item at S No. 1 (Aluminium Foil -50 MIC) may be allowed as 270000 Kgs. as 0.540 Kgs. / Kg. content in the export item.	

- II. Quantity of import item at **S.I No. 2 (PVC Rigid Film -60 MIC)** may be allowed as **164250 Kgs. as 0.3285 Kgs. / Kg.** content in the export item.
- III. Quantity of import item at **SI. No. 3 [BOPA Film (Bi Oriented Polyamide Film) -25 MIC]** may be allowed as **58650 Kgs as 0.1173 Kgs. / Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	58 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00003243AM25
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms on repeat basis as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 19.12.2024, as under:	
I. Quantity of import item at S No. 1 (Copper Scrap covered by ISRI Code) may be allowed as 258935.2 Kgs. as 1.29 Kgs. /Kg. content in the export item.	

- II. Quantity of import item at **SI. No. 2** [Nickel Cathodes (Ni 99.95%)] may be allowed as **49,987.50 Kgs. as 1.29 Kgs./Kg.** content in the export item.
- III. Quantity of import item at **SI. No. 3** [SHG Zinc Ingots (Zn 99.995%)] may be allowed as **90,977.2 Kgs. as 1.29 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 18.11.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 26.12024, as under: I. Size of export item at SNo.1 may be specified as 13-3/18". II. Quantity of export item at SI.No.1 may also be specified as 12,134 Nos. in addition to its weight. III. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 471.96 MT as 1.60 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	63 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	64 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00002080AM25
RA File Number	07AX04000097 AM24
Licence No and Date	0711007590/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 09.01.2025, as under: I. As such we may amend the weight of total export item 20,418 +/-3% KG INSTEAD OF 20,418KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/ 2/ MEET/ Nov/ 202324/ 16 dated 15/12/2023 mentioned at SI.No. 205.	

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00003241AM25
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms on repeat basis as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 19.12.2024, as under:	
I. Quantity of import item at S No. 1 (Copper Scrap covered by ISRI Code) may be allowed as 208,818.7 Kgs. as 1.29 Kgs. /Kg. content in the export item. II. Quantity of import item at SI. No. 2 [Nickel Cathodes (Ni 99.95%)] may be allowed as 40,312.5 Kgs. as 1.29 Kgs. /Kg. content in the export item. III. Quantity of import item at SI. No. 3 [SHG Zinc Ingots (Zn 99.995%)] may be allowed as 73,368.7 Kgs. as 1.29 Kgs. /Kg. content in the export item.	
RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	67 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	68 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	69 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24

Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	71 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	73 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	74 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 09.01.2025, as under: Export Product: Add weight. 1- 6658.8 kg.	

2- 2625.6 kg.

Import Product: 1 & 2: Total Electrical Steel - 35 C 230 0.35 mm thick, 1000 mm wide coil: **15800 kg. After recovery**

Note: Grade & thickness of steel to be imported will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006359AM24
RA File Number	37AX04000029 AM24
Licence No and Date	3711000215/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	76 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006460AM24
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 18.11.2024, as under:	

- I. Quantity of import item at **S No.1 (Copper Scrap covered by ISRI Code)** may be allowed as **150021 Kgs. as 1.29 Kgs. /Kg.** content in the export item at **SI.No.1.**
- II. Quantity of import item at **SI. No.2 [Nickel Cathodes (Ni 99.95%)]** may be allowed as **10001 Kgs. as 1.29 Kgs. /Kg.** content in the export item at **SI.No. 1.**
- III. Quantity of import item at **SI. No. 3 [SHG Zinc Ingots (Zn 99.995%)]** may be allowed as **40005 Kgs. as 1.29 Kgs. /Kg.** content in the export item at **SI.No.1.**
- IV. Quantity of import item at **SI. No. 4 (Copper Scrap covered by ISRI Code)** may be allowed as applied for i.e. **72002.133 Kgs.** for export item at **SI.No.2.**
- V. Import item at **SI. No. 5 [Copper, Nickel, Zinc Base Alloy Coils]** may be omitted being a value added product.
- VI. Quantity of import item at **SI. No. 6 [SHG Zinc Ingots (Zn 99.995%)]** may be allowed as applied for i.e. **18000.500 Kgs.**

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24
Licence No and Date	0511021793/30/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	78 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	79 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. Net content of imported item is more than wt. of Export Product. Please clarify. VI. CIF value of items of import as per bill of entry & tax invoice of sale of scrap. The case stands deferred.	

Case No.	80 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS NET CONTENT: UNTREATED ALUMINIUM ALLOY BILLETS.	100000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007348AM24
RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.01.2025, as under:

- I. Import items at **S No. 1, 5-7, 12, 15-17, 19, 22-24, 28, 31-33** may be allowed as component **under GN-4 on net-to-net basis** with accountability clause.
- II. Import items at **SI. No. 2-4, 8-11, 13, 14, 18, 20, 21, 25-27, 29, 30, 34-37** and may be allowed as **raw material** with **NIL wastage on net content**.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007464AM24
RA File Number	03AX04004263 AM24
Licence No and Date	0311029473/19/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	NIRAV COMMERCIALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00003452AM25
RA File Number	03AX04003731 AM24
Licence No and Date	0311029634/26/12/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.02.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ALUMINIUM GRILLS (EXPANDED METALS OF ALUMINIUM AND ALUMINIUM ALLOYS)	87000.00 KGS	ALUMINIUM INGOTS (99.5% Aluminium content)	1.08 KG/KG IN THE EXPORT OF ALUMINIUM GRILLS.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007635AM24
RA File Number	03AX04004443 AM24
Licence No and Date	0311029767/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007739AM24
RA File Number	03AX04004483 AM24
Licence No and Date	0311029885/04/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM REVIW00001649AM25
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 25.12024, as under: I. Quantity of import item (CARBON STEEL SEAMLESS MOTHER PIPE HOT FINISH) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under: I. The imported seamless carbon steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	88 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	89 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	90 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008614AM24
RA File Number	03AX04005245 AM24
Licence No and Date	0311031273/16/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24
Licence No and	0711010670/01/03/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	93 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009377AM24
RA File Number	05AX04004001 AM24
Licence No and Date	0511024738/28/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD TIN INGOT (HAVING LEAD CONTENT 90% & TIN CONTENT 10%)	500.00 MTS	LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	POCL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000261AM25
RA File Number	04AX04001186 AM24
Licence No and Date	0411007269/16/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.022025, as under:

Sl No	Export Item	QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF AND BE	Quantity TO ALLOWED
1	Pure Lead Ingots (Pure Lead Ingots (Lead Content 99.97% Purity)	1000000.00 KGS	Lead Dross Rent CONTAINING 66% LEAD	1.06 KGS/KG	ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
			QTY: 1605578.78		

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead Dross rent for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000452AM25

RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/5/2023-TSW dated 05.12.2024, as under: I. Quantity of import item (CARBON OR ALLOY STEEL SEAMLESS MOTHER PIPE (HOT FINISH)) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under: I. The imported seamless carbon/alloy steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	97 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	98 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005176AM25
RA File Number	07AX04000255 AM25
Licence No and Date	0711011343/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000959AM25
RA File Number	05AX04000582 AM25
Licence No and Date	0511025746/28/05/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 18.11.2024, as under:

- I. Quantity of import item at **S No. 1 (Copper Scrap covered by ISRI Code)** may be allowed as **47625 Kgs. as 1.29 Kgs. /Kg.** content in the export item.
- II. Quantity of import item at **SI. No. 2 [Nickel Cathodes (Ni 99.95%)]** may be allowed as **2507 Kgs. as 1.29 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **SI. No. 3 [SHG Zinc Ingots (Zn 99.995%)]** may be allowed as **12533 Kgs. as 1.29 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	102 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001022AM25
RA File Number	07AX04000325 AM25
Licence No and Date	0711011431/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	103 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005115AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25

Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	106 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	107 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM APPLY 00001430AM25
RA File Number	07AX04000457 AM25
Licence No and Date	0711011608/20/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.01.2025, as under: I. Import items at S No. 1, 6-8, 13, 17-19, 21, 25-28, 36-40 may be allowed as component under GN-4 on net-to-net basis with accountability clause. II. Import items at SI. No. 2-5, 9-12, 14-16, 20, 22-24, 29-35, 41-43 may be allowed as raw material with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001499AM25
RA File Number	02AX04000168 AM25
Licence No and Date	0211006788/24/06/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and	0311034968/27/06/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001722AM25
RA File Number	03AX04001346 AM25
Licence No and Date	0311035170/03/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	111 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25

Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	112 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	113 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	114 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	115 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002218AM25
RA File Number	03AX04002145 AM25
Licence No and Date	0311035946/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	116 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM REVIW00005063AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 09.12.2024, as under:

- I. Quantity of import item (**CARBON STEEL SEAMLESS MOTHER PIPE HOT FINISH having an outside diameter OD - 17MM TO 65 MM OR LESS**) at **SNo.1** maybe allowed as **1.10 kg/kg.** Content in export item.

Note: The committee decided to add these conditions as under:

- I. The imported seamless carbon/alloy steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002402AM25

RA File Number	34AX04000389 AM25
Licence No and Date	3411005284/08/08/2024
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 04.12.2024, as under: I. Import items at Sl. No. 1 & 2 shall be of relevant grade and size as contained/utilized in export items at Sl.No 1 & 2 respectively. II. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs. /Kg. content in export items at Sl.No.1 & 2 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002449AM25
RA File Number	03AX04002227 AM25
Licence No and Date	0311036252/10/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4 A is required. The case stands deferred.	

Case No.	119 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002596AM25
RA File Number	04AX04000372 AM25
Licence No and Date	0411008039/20/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002633AM25
RA File Number	05AX04001304 AM25
Licence No and Date	0511027300/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002639AM25
RA File Number	52AX04000134 AM25
Licence No and Date	5211009493/22/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Application on ANF 4A is required.

The case stands deferred.

Case No.	122 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	123 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002671AM25
RA File Number	03AX04002543 AM25
Licence No and Date	0311036603/23/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable	

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	124 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002692AM25
RA File Number	31AX04000180 AM25
Licence No and Date	3111003815/26/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	125 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002697AM25
RA File Number	09AX04000373 AM25
Licence No and Date	0911007816/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	126 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002733AM25
RA File Number	02AX04000340 AM25
Licence No and Date	0211007172/28/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	689.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead

ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

The case stands deferred.

Case No.	129 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	130 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	131 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002794AM25
RA File Number	05AX04001575 AM25
Licence No and Date	0511027475/02/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of coupling.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	132 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002804AM25
RA File Number	03AX04002718 AM25
Licence No and Date	0311036828/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	133 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002826AM25
RA File Number	13AX04000174 AM25
Licence No and Date	1311003297/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastages claimed on import items, if any. The case stands deferred.	

Case No.	134 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	136 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	137 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	138 / NC/2/MEET/Dec/202425/16
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Case Status	Case Approved
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002966AM25
RA File Number	03AX04002753 AM25
Licence No and Date	0311037048/10/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/23/2024-TSW dated 11.11.2024, as under: I. Quantity of import item (Seamless Stainless Steel Tubes/Pipes (Hot Finished)) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under: I. The imported seamless carbon/alloy steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	139 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and	3311002237/13/09/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	140 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003186AM25
RA File Number	08AX04000990 AM25
Licence No and Date	0811012696/20/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/47/2022-TSW dated 18.11.2024, as under: I. Import item at SI.No.1 shall be of relevant grade as contained in the export item and its quantity may be allowed as 3, 48,000 Kgs. as 1.45 Kgs/Kg content in the export item. II. Quantity of import items at SI.No. 2 may be allowed as 10,800 Kgs. III. Quantity of import items at SI.No.3 may be allowed as applied for, being less than 1 % of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003223AM25

RA File Number	08AX04000976 AM25
Licence No and Date	0811012709/23/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/119/2024-TSW dated 18.11.2024, as under: I. Import item at Sl.No.1 may be of relevant size as contained /utilized in the export item and its quantity may be allowed as 20493 Kgs as 1.01 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	142 / NC/2/MEET/Dec/202425/16													
Case Status	Case Approved													
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025													
HQ File Number	HQRNORM APPLY 00003226AM25													
RA File Number	05AX04001899 AM25													
Licence No and Date	0511027907/23/09/2024													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD INGOTS 99.97% TO 99.99 %</td><td>250.00 MTS</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>Wastage 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD INGOTS 99.97% TO 99.99 %	250.00 MTS	LEAD SCRAP ISRI CODE RAINS	Wastage 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	PURE LEAD INGOTS 99.97% TO 99.99 %	250.00 MTS	LEAD SCRAP ISRI CODE RAINS	Wastage 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT										

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003232AM25
RA File Number	05AX04002000 AM25
Licence No and Date	0511027919/24/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 18.11.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	144 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003258AM25
RA File Number	07AX04001015 AM25
Licence No and Date	0711012405/24/09/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	145 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003269AM25
RA File Number	03AX04003060 AM25
Licence No and Date	0311037400/25/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 08.01.2025, as under:

- I. Quantity of export item at **SI No.1** may also be specified as **14249 Nos. in** addition to its weight.
- II. Import item at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as **528.016 MT as 1.60 Kgs./Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	146 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003286AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	147 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003324AM25
RA File Number	09AX04000508 AM25
Licence No and Date	0911008053/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	148 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	149 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003332AM25
RA File Number	07AX04001006 AM25
Licence No and Date	0711012430/27/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	150 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003337AM25
RA File Number	05AX04002031 AM25
Licence No and Date	0511027964/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	151 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	152 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003387AM25
RA File Number	03AX04003245 AM25
Licence No and Date	0311037560/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 02.01.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003416AM25
RA File Number	04AX04000598 AM25
Licence No and Date	0411008327/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 09.01.2025, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 9 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER	

BLADE SHOULD BE **21,130 KG +/-3 %**.

- 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4
2 to 3,13,15,17,19,21 to 23,26 to 31,34,40,43 to 45,47,63 to 70,72 to 76,89 to 130
- 2. IMPORT OF ITEM NO **1,10,32,61** ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH OVERALL VALUE UP TO 0.5 % OF FOB VALUE
- 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00003458AM25			
RA File Number	02AX04000437 AM25			
Licence No and Date	0211007389/03/10/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:				
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
	ANTIMONIAL LEAD ALLOY OF LEAD CONTENT		REMELED LEAD INGOT BLOCK	Wastage @2% on the net content /of lead in the export item.
1	2.75%/2.5%/3.20%	980.40 MTS		

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of remelted lead ingots/block for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003469AM25
RA File Number	04AX04000614 AM25
Licence No and Date	0411008352/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	156 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003563AM25
RA File Number	04AX04000569 AM25
Licence No and Date	0411008370/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	157 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003588AM25
RA File Number	04AX04000648 AM25
Licence No and Date	0411008389/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	158 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	160 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003712AM25
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	161 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	162 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003805AM25
RA File Number	05AX04002339 AM25

Licence No and Date	0511028424/22/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	163 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	164 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	165 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004364AM25
RA File Number	03AX04004296 AM25
Licence No and Date	0311039046/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	166 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004859AM25
RA File Number	07AX04001510 AM25
Licence No and Date	0711013092/17/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1 & TEC-3) dated 09.02025, as under: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024. Following are the recommendations for ratification of licenses:	

	SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	167 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004871AM25
RA File Number	04AX04000887 AM25
Licence No and Date	0411008734/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	168 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25
Licence No and Date	0511029711/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	169 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004897AM25
RA File Number	08AX04001508 AM25
Licence No and Date	0811013532/19/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 08.01.2025, as under: I. Quantity of import item at SI. No. 1 may be may be allowed as 1.10 kgs/kg content in the export item as per SION C- 831. II. Quantity of import items at SI. No. 2 to 4 may be allowed up to 2% of FOB value of exports. Note: The committee decided to add the conditions as under: I. The imported seamless carbon/alloy steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.	

IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	171 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004948AM25
RA File Number	34AX04000830 AM25
Licence No and Date	3411005847/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	172 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ORTHOCURE PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00004987AM25
RA File Number	05AX04003097 AM25
Licence No and Date	0511029832/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004994AM25
RA File Number	05AX04003282 AM25
Licence No and Date	0511029835/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	174 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005010AM25
RA File Number	03AX04004856 AM25
Licence No and Date	0311039856/24/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	175 / NC/2/MEET/Dec/202425/16
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005045AM25
RA File Number	03AX04004867 AM25
Licence No and Date	0311039879/25/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	176 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005071AM25
RA File Number	07AX04001504 AM25
Licence No and Date	0711013155/26/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Dec/202425/16														
Case Status	Case Approved														
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED														
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025														
HQ File Number	HQRNORM APPLY 00005083AM25														
RA File Number	04AX04000915 AM25														
Licence No and Date	0411008786/26/12/2024														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.01.2025, as under:															
<table><tr><td>SL No</td><td>ITEM OF EXPORT</td><td>QUANTITY</td><td>ITEM OF IMPORT</td><td>WASTAGE TO BE</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>						SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE					
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE											

					ALLOWED
1	PURE LEAD INGOT / REFINED LEAD INGOT LEAD CONTENT MORE THAN 99%	631.00 MTS	LEAD SCRAP RAILS AS PER ISRI LEAD RECOVERY 63.01%	Wastage 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT	

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAILS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005111AM25
RA File Number	04AX04000889 AM25
Licence No and Date	0411008794/27/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	179 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	180 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005262AM25
RA File Number	56AX04000414 AM25
Licence No and Date	5611003514/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	181 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005318AM25
RA File Number	03AX04004858 AM25
Licence No and Date	0311040071/01/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 07.01.2025, as under: I. Quantity of import item at Sl. No. 1 (Billets of relevant grade of Steel) may be allowed as 1.045 Kgs./Kg. content in the export item, taking clue from SION C-220.	

II. Quantity of import item at **SI.No.2 (Zinc)** may be allowed as **650 MT**, taking clue from **SION C-220**.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/2/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005319AM25
RA File Number	03AX04004857 AM25
Licence No and Date	0311040072/01/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 07.022025, as under:

- I. Quantity of import item at **S No. 1(Billets of relevant grade of Steel)** may be allowed as **1.045 Kgs. /Kg.** content in the export item, taking clue from **SION C-220**.
- II. Quantity of import item at **SI.No.2 (Zinc)** may be allowed as **650 MT**, taking clue from **SION C-220**.

RA concerned may take suitable consequential action accordingly.

Case No.	183 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005328AM25
RA File Number	05AX04003455 AM25
Licence No and Date	0511030018/01/01/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	184 / NC/2/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005334AM25
RA File Number	56AX04000401 AM25
Licence No and Date	5611003516/01/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	185 / NC/2/MEET/Dec/202425/16				
Case Status	Case Approved				
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 16 and 09/01/2025				
HQ File Number	HQRNORM APPLY 00005336AM25				
RA File Number	04AX04000927 AM25				
Licence No and Date	0411008826/02/01/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of Consultant (SKB) dated 09.01.2025, as under:					
	SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
	1	PURE LEAD INGOTS /LEAD INGOTS LEAD CONTENT MORE THAN	550.00 MTS	LEAD SCRAP RAINS AS PER ISRI LEAD CONTENT 55%	Wastage 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

	99%			
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NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.